

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through Video-Conferencing Mode (Hybrid))*

**ITEM No.11**  
**C.P.No. 86/BB/2023**

**IN THE MATTER OF:**

M/s. Myntra Designs Pvt. Ltd. ... Petitioner  
Vs.  
The ROC, Karnataka ... Respondent

**Order under Section 66 of Companies Act, 2013**

**Order delivered on: 30.05.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Saji P. John  
For ROC : Ms. Anuparna. B

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the ROC.
2. Pursuant to order dated 28.03.2024, the Creditors were directed to file their objections. However, the same is not filed till date. As a last chance, one week is granted to all the Creditors to file their objections, after serving the copy on the Petitioner and two weeks' thereafter is granted to the Petitioner to file his rejoinder, if any, after duly serving the copy on the other side.
3. Ld. Counsel for the ROC seeks further time to file its report. Therefore, as a last chance, one more opportunity is granted to the ROC to file its report within a period of three weeks, failing which to explain the reason for non-submission of reports. The Petitioner is granted one week time to file their response/replies to the said reports.
4. List the case before the Regular Bench on **29.07.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(T. KRISHNAVALLI)**  
**MEMBER (JUDICIAL)**